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(c) the present status of pending issues between the successor States and reasons for their pendency since last five years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (c) A large number of provisions of the Andhra Pradesh Reorganisation (APR) Act, 2014 have been implemented. The remaining provisions of the APR Act, 2014 are at various stages of implementation. Some of the provisions relating to setting up of infrastructural projects and educational institutions have long gestation period for which a time period of ten years has been prescribed in the Act. There are some issues between Andhra Pradesh and Telangana, which require mutual agreement between the two States. Efforts are made to build consensus between the two States to resolve bilateral issues amicably. Ministry of Home Affairs reviews the progress of implementation of the various provisions of the Act from time to time with Ministries/Departments concerned as well as representatives of Government of Andhra Pradesh and Government of Telangana. So far, 23 such review meetings have been held.

Infiltration and smuggling in border areas

†520. DR. KIRODI LAL MEENA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of cases pertaining to infiltration, smuggling and other related activities in border areas registered during the last three years and current year;
 - (b) the details of action taken by concerned authorities in these cases;
- (c) whether there is adequate coordination between various paramilitary forces and the security agencies engaged in dealing with these cases; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND (RAI): (a) Number of cases of infiltration and smuggling registered in border areas year-wise and border wise during the last three years and the current year are given at annexure.

- (b) The following measures are being taken by the Border Guarding Forces to check infiltration and smuggling along the International Border (IB):
 - (i) Deployment of Border Guarding Battalions along the IB.

[†]Original notice of the question was received in Hindi.

- (ii) Vulnerability mapping of BOPs is being reviewed from time to time with a view to strengthen surveillance by deploying additional manpower, Special Surveillance Equipment, vehicles and other force multipliers.
- (iii) Effective domination of the borders by patrolling, laying Nakas, naka bandi, manning observation posts along the IB.
- (iv) Strengthening of intelligence network and coordination with sister agencies.
- (v) Conduct of special operations along the border and in depth areas.
- (vi) Anti-tunneling exercise is being conducted on regular basis in vulnerable areas.
- (vii) Pilot project on CIBMS (Comprehensive Integrated Border Management System) has been completed in two stretches in Jammu sector of IB and one riverine stretch at Dhburi (Assam), to cover the non-feasible area for physical barriers.
- (viii) Carrying out Area Domination Patrols (ADPs), establishment of Mobile Vehicle Check Posts (MVCPs), Intelligence Gathering and Specific Intelligence based Operations.
- (c) and (d) Co-ordination is maintained among various paramilitary forces, State police and security agencies to deal with such cases. Coordination meetings with security agencies, counterparts and district administrations are held regularly. State Level Standing Committee to monitor border security has been constituted. Lead Intelligence Agency (LIA) meetings at field level are conducted for better coordination with sister agencies and for sharing of information.

Mob lynchings

- 521. SHRI TIRUCHI SIVA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the State-wise details of number of mob lynchings that took place over the last three years;
- (b) whether Government plans to address the mob violence and lynching in the country; and
 - (c) if so, the details of steps taken by Government to address this issue?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (c) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and State Governments are responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through their law enforcement agencies. The National Crime Records Bureau (NCRB)